

Language	Number of speakers
57. Mishmi	7
58. Gangte	6
59. Lcpeha	6
60. Mao	6
61. Konda	4
62. Korku	4
63. Hmar	3
64. Lakhcr	3
65. Pochuri	3
66. Anal	2
67. Dimasa	2
68. Kolami	2
69. Gadaba	
70. Khczha	
71. Koda/Kora	
72. Lotha	
73. Monpa	
74. Nicobarese	
75. Rngma	
76. Zcliang	
Total of other Languages	6,130

SOURCE: Paper I of 1997-Language, Table C-7, Census of India 1991, Series-I-India

2. The Language Data for the years 1993, 1995 and 1997 are not available as no census has been conducted during these years.

#### दिल्ली में घरेलू गैस सिलेंडरों की कालाबाजारी

\*150. श्री रमा शंकर कौशिक :  
प्रो. रामगोपाल यादव :

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या दिल्ली, विशेषकर पूर्वी दिल्ली में घरेलू गैस सिलेंडरों की कालाबाजारी धड़ल्ले से अभी भी जारी है,

(ख) यदि हां, तो क्या सरकार ने इसके खिलाफ कोई कार्यवाही की है, यदि हां, तो कार्यवाही का क्या परिणाम निकला, और

(ग) यदि नहीं, तो दिनांक 25 अगस्त, 1998 के "राष्ट्रीय संहारा" में प्रकाशित समाचार पर सरकार की

क्या प्रतिक्रिया है और सरकार किस प्रकार की कार्यवाही करने का विचार रखती है ?

**पेट्रोलियम और प्राकृतिक गैस मंत्री (श्री के० राममूर्ति) :** (क) और (ख) सार्वजनिक क्षेत्र की तेल कंपनियों ने रिपोर्ट भेजी है कि हाल में पिछले दिनों उन्हें दिल्ली में घरेलू गैस के सिलेण्डरों की कालाबाजारी की शिकायत नहीं मिली है। तो भी, सरकार ने कदाचारों की गुंजाइश पर नियंत्रण करने के लिए मई, 1998 में विपणन अनुशासन दिशा निर्देशों को और कड़ा बना दिया है।

(क) जहां तक 25 अगस्त, 1998 के समाचार का संबंध है, तेल कंपनियों ने रिपोर्ट भेजी है कि शिकायतें तथ्यों पर आधारित नहीं हैं।

#### Crimes on running trains

\*151. SHRIMATI KAMLA SINHA:  
PROF. A. LAKSHMI SAGAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number and nature of crimes committed on the running trains since the beginning of 1998 and the Zones which have shown increasing trend; and

(b) the measures taken by Government to check the growing crimes on the running trains and to provide safety to life and property of the passengers?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Available information in regard to crimes in running trains during January to October, 1998 is given below:—

(i) Robberies	169
(ii) Dacoities	62
(iii) Murders	17

There were also some cases of theft of mail in trains. The figures of crimes in running trains are not maintained Railway Zone-wise at the Central level.

The registration, investigation, detection and prevention of crimes in running trains is the responsibility of the Government Railway Police. (GRP), which functions under the control of the respective State Governments. The Central Government has been advising the State Governments, from time to time, to take neces-

sary measures to ensure the safety of passengers and their belongings during train journeys. The measures suggested by the Central Government include, *inter alia*, the need for regular meetings between the GRP and the Railway Protection Force (RPF), posting of mobile police force in running trains, improvement in coordination between the police escort and the railway staff, removal of unauthorised hawkers, urchins and other undesirable elements, prompt registration of cases at the first place of reporting, investigation of cases of dacoity and robbery by State CID, maintenance of records of gangs and criminals involved in robberies/dacoities in trains, systematic analysis of crimes in trains, etc. The Railway administration has also taken steps to assist the GRP in checking criminal activities in running trains. These include sharing of intelligence between the RPF and the GRP, introduction of instant action groups in superfast trains to prevent entry of unauthorised persons, assistance by the RPF in escorting passenger trains during night, joint strategy involving the RPF and the GRP to deal with anti-social elements operating in trains, etc.

#### **Stringent Punishment for certain offences**

\*152. SHRI RAGHAVJI:  
 PROF. VIJAY KUMAR  
 MALHOTRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to amend criminal and other laws so as to provide stringent punishment to the rapists, RDX carriers, smugglers and such other criminals; and

(b) if so, the details in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) A proposal to provide for death penalty for offence of rape is under consideration of the Government. Since Criminal Law is on the Concurrent List of the Constitution, consultation with State Governments/Union Territories Administrations is necessary before amend-

ment to IPC is undertaken. State Governments/Union Territories Administrations have been requested to offer their views. Besides, the proposal was discussed at the recent Chief Ministers' Conference at New Delhi. Majority of the participants endorsed the Central Government's proposal but others wanted some more time to respond to it.

A Bill has been introduced in the Lok Sabha on December 8, 1998 for amendment to the Explosive Substances Act, 1908 which *inter alia* provides death penalty, or imprisonment for life and fine for explosion of special category of explosive substance which is likely to endanger life or cause serious injury to property.

There is no proposal to amend Customs Act, 1962 or COFEPOSA Act, 1974.

#### **Blast of crude pipeline near Nazira**

\*153. SHRI AKHILESH DAS:  
 SHRIMATI VEENA VERMA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil and Natural Gas Commission's crude pipeline was blasted near Nazira in Sibsagar district near Dikhow river at Mathachiza-Kujibali, on September 9, 1998;

(b) if so, the extent of damage caused; and

(c) how far the efforts to nab the culprits have been successful?

THE MINISTER OF PETROLEUM AND NATURAL GAS, (SHRI K. RAMAMURTHY): (a) to (c) Yes, Sir. The blast caused a minor fire and about 2 feet of the pipeline was blown off. No injury or loss of life is reported. Police has arrested five persons in connection with the incident.

#### **Jail Manuals**

\*154. SHRI SANTOSH BAGRODIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many jail manuals in the country are more than 40